

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

C.P. No. 745/2017 in
O.A. No. 3349/2015

The 27th day of July, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Smt. Sunita,
W/o late Shri Sanjay,
R/o H.No.3, Gali no.1,
Village Dabri, P.O. Palam,
New Delhi-110045. .. Petitioner

(By Advocate: None)

Versus

Ms. Chanchal Yadav,
Secretary,
NDMC,
Palika Kendra, Sansad Marg,
New Delhi. .. Respondent

(By Advocate: Shri Vaibhav Agnihotri)

ORDER (ORAL)

By Mr. V. Ajay Kumar, Member (J)

None for the petitioner.

2. The O.A. No. 3349/2015 was disposed of by this Tribunal on 26.05.2017 as under:

“6. In the above view of the matter, I direct the respondent to ensure that the meeting of the Sub Committee is held, and the case of the applicant, along with cases of other similarly placed persons, if any, is considered and appropriate decision is taken by the respondent as per rules/scheme for compassionate appointment within a period of three months from today. The decision to be taken in the matter shall be communicated by the respondent to the applicant also within the aforesaid stipulated period of three months.

7. Resultantly, the O.A. is allowed. No costs.”

3. Alleging non-implementation of the orders passed in the O.A., the applicant preferred the instant CP No.745/2017.

4. The respondents through their compliance affidavit filed on 07.02.2018 submits that they have fully complied with the orders of this Tribunal and a meeting of the Screening Committee constituted for consideration of cases for appointment of dependents of NDMC employees on compassionate grounds was held in pursuance of the directions of this Tribunal and the name of the applicant was also duly considered and as per her merit, she was placed at Sl.No.197 and as per the availability of the vacancies, first 50 candidates were called to submit their documents for verification and the applicant's case will also be considered as and when her turn comes. The respondents also enclosed the relevant minutes and the merit list of the candidates, wherein the name of the applicant is shown at Sl.No.197.

5. In the circumstances and in view of the substantial compliance of the orders of this Tribunal, the CP is closed and notice is discharged. However, the petitioner is at liberty to avail her remedies, in accordance with law, if she is still aggrieved with the consideration of her case by the respondents. No costs.

(A.K. BISHNOI)
Member (A)

/Jyoti /

(V. AJAY KUMAR)
Member (J)